BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH T.P.No.283/17

IN

C.A.No.644/16

DATED: WEDNESDAY THE 28TH DAY OF JUNE, 2017 PRESENT: SRI RATAKONDA MURALI, MEMBER JUDICIAL SRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956 SECTIONS 391-394 OF THE COMPANIES ACT, 1956 AND

IN THE MATTER OF COMPANIES ACT, 2013 SECTIONS 230 and 232 OF THE COMPANIES ACT, 2013 AND

IN THE MATTER OF SES (INDIA) LIMITED

T.P.No.283/17 IN C.A.No.644/16

1. SES (India) Limited
Niton, E-Block, Ground Floor No.11
Palace Road, Vasanth Nagar,
Bangalore-560052

-APPLICANT/TRANSFEROR COMPANY No. 2

PARTIES PRESENT: V.J.Achalanand
Advocate, Khaitan & Co LLP
SIMAL, 2nd Floor, 7/1 Ulsoor Road
Bangalore 560042

Heard on: 06.02.2017, 30.03.2017, 21.04.2017, 02.06.2017

ORDER

Originally this Company Application was filed before the Hon'ble High Court of Karnataka by the Applicant Company under Section 391 of the Companies Act, 1956, being numbered as C.A. No.644/16. Subsequently as per Notification No.GSR.1119 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, New Delhi, the said case is transferred to this Tribunal and renumbered as T.P.No.283/17.

This Company Application is filed on behalf of the Applicant Company under Section 391 of the Companies Act, 1956, praying to order for dispensing with for convening of the Meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors of the Applicant/Transferor Company 2 for considering the Scheme of Amalgamation, where under the Bells Softech Limited which is Transferor Company No.1 and Applicant Company SES

(India) Limited (Transferor Company No.2) to be merged with ASA Holdings Private Limited (Transferee Company). The Scheme of Amalgamation is shown as **Annexure-A**.

The averments made in the Company Application are briefly described hereunder:-

The Applicant Company seeks an order for dispensing with convening of the Meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors for considering the Scheme of Amalgamation of Bells Softech Limited (Transferor Company No.1) and Applicant Company SES (India) Limited (Transferor Company No. 2) with ASA Holdings Private Limited (Transferee Company) in terms of Scheme of Amalgamation shown as Annexure-A.

It is further averred in the Application that the Applicant/Transferor Company 2 was incorporated on 3rd May, 1984 under the name and style of SES (India) Limited with the Registrar of Companies, West Bengal. Subsequently on 13th October, 2012 the registered office of the company was shifted from West Bengal to Karnataka vide CIN bearing No.U67120KA1984PLC065956.The Registered office of the Applicant Company is situated at Niton, E-Block, Ground Floor, No.11, Palace Road, Vasanth Nagar, Bangalore -560052.

The main objects of the Applicant Company is to acquire and deal in immoveable properties, the business of acquiring, holding and otherwise dealing with shares, stocks and securities and investing and dealing with such monies, and the business of financiers of industrial commercial and other enterprises and general financiers, film financiers, producers and distributors and exhibitors, money-lenders, trustees etc., The copy of Memorandum and Articles of Association of the Applicant Company is shown as **Annexure-D**.

The latest authorized share capital of Applicant Company is Rs.65,00,000/- divided into 6,30,000 Equity Shares of Rs.10/- each and 2,000 Preference Shares of Rs.10/- each. The issued, subscribed and paid-up share capital is Rs.60,15,900/- divided into 6,01,590 Equity Shares of Rs.10/-each fully paid up. The Audited balance sheet as on 31st March, 2016 is marked as **Annexure** –**E**.

It is further stated that, the Board of Directors of the Applicant Company has approved and adopted a Scheme of Amalgamation at its meeting held on 1st July, 2016 by virtue of whichBells Softech Limited (Transferor Company No.1) and Applicant Company SES (India) Limited (Transferee Company No.2) is proposed to be merged with ASA Holdings Private Limited (Transferee Company) subject to confirmation. A copy of the Board

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Resolution of Applicant Company dated 1st July, 2016 in approving and adopting the Scheme of Amalgamation is shown as **Annexure-H1**.

It is stated in the scheme that, the scheme would inter-alia, have the following benefits:

- Pursue business growth in a more efficient manner by combining all businesses into
 one, thereby providing an integrated solutions and offerings to group stakeholders as
 well as to external customers/ agencies;
- Pursue greater efficiency in cash management and unfettered access to large cash flows generated by the combined business of the three entities, which can be deployed more efficiently to fund larger products with stronger platform so as to strengthen brand visibility;
- Pursue administrative efficiency through centralised control over ongoing and future tax compliances/ litigation under various tax laws, corporate laws and exchange control regulations,

We have heard the Counsel appearing for the Applicant/Transferor Company 2, who has filed the application for dispensing with the convening of meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors for considering the Scheme of Amalgamation of Bells Softech Limited (Transferor Company No.1) and Applicant Company SES (India) Limited (Transferor Company No.2) with ASA Holdings Private Limited in terms of Scheme of Amalgamation shown as **Annexure-A.**

The Applicant Company is seeking an order to dispense with convening of meeting of Equity Shareholders on the ground that the Applicant Company has only Seven Equity Shareholders and they have given their consent to the Scheme of Amalgamation. The Certificate of Chartered Accountant certifying the name and number of Equity shareholders is shown as **Annexure-K**.

We have seen the consent letters of the Seven Equity shareholders shown as Annexure-K series i.e., (i) Mr.Adarsh Jalan holding 5 equity shares, constituting 0.0008% of the paid-up capital,(ii)Ms. Shalini Jalan holding 5 equity shares, constituting 0.0008% of the paid-up capital,(iii)Absolutee Foods Private Limited holding 5 equity shares, constituting 0.0008% of the paid-up capital,(iv) ASA Holdings Private Limited holding 5 equity shares, constituting 0.0008% of the paid-up capital,(v)Bikanna Commercial Company Limited

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holding 180010 equity shares, constituting 29.92% of the paid-up capital,(vi) Park view Properties Private Limited holding 221560 equity shares, constituting 36.83% of the paid-up capital,(vii) PCI Marketing Private Limited holding 200000 equity shares, constituting 33.25% of the paid-up capital.

Applicant Company further filed affidavits of the Equity Shareholders dated 28th April, 2017 in addition to consent letters, conveying their no objection for approval of the Scheme of Amalgamation.

It is further averred that, there are no Secured Creditors as certified by the Chartered Accountant shown as Annexure- I.

It is further averred that, there are no Unsecured Creditors as certified by the Chartered Accountant shown as Annexure- J.

The Applicant Company is seeking an order to dispense with convening of meeting of Secured and Unsecured Creditors on the ground that the Applicant Company has no Secured and Unsecured Creditors as certified by Chartered Accountant.

The Bells Softech Limited (Transferor Company No.1) and SES (India) Limited (Applicant Company /Transferor Company No.2) are proposed to be merged with the ASA Holdings Private Limited (Transferee Company) as per the scheme of Amalgamation shown as Annexure-A and Board of Directors of the Applicant Company have passed the resolution approving the scheme of amalgamation.

The Applicant Company has obtained consent of shareholders, which is 100%. The Applicant Company is praying to dispense with convening of meeting of shareholders as all the shareholders have given their consent to the scheme. It is the contention of the counsel that no useful purpose would be served if meeting of shareholders is ordered as they have already given consent to the scheme. When there is consent of all the shareholders, convening of meeting of shareholders would be futile exercise. It is true when all the shareholders have given consent for the scheme then no useful purpose would be served by convening meeting of Shareholders. Therefore Applicant Company is permitted to dispense with convening of meeting of shareholders.

Since the Applicant Company has no secured and Unsecured Creditors, the question of convening meeting does not arise.

In the result, the application is allowed and holding of meeting of the Equity Shareholders is dispensed with. In any eventuality when the Applicant Company approaches this Tribunal for seeking approval of the scheme it would be open for any person who is interested in the Scheme of Amalgamation to put forth their contentions before the Tribunal.

(RATAKONDA MURALI)

(ASHOK KUMAR MISHRA)

MEMBER, JUDICIAL

MEMBER, TECHNICAL

DATED THIS THE 2 DAY OF JUNE, 2017